


4.
14.9.1993

CCP 325/93 in
OA 1615/91

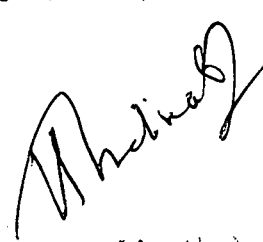
Tulsi Ram & Ors.
vs.
Union of India

Present: Shri Anis Suhrawardy, counsel for the
petitioners.

This CCP is dismissed as withdrawn with liberty
to the petitioners to approach the Tribunal as and
when an occasion for action under the Contempt of
Courts Act arises hereafter.


(S. R. Adige)
Member (A)

as


(V. S. Malimath)
Chairman